

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-2" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA.No.8580/Del./2019
Assessment Year 2010-2011

Shri Sulabh Garg, C-43, M.P. Enclave, Pitampura, Delhi – 034 PAN AOMPG5035K (Appellant)	vs.	The Income Tax Officer, Ward-40(5), New Delhi. (Respondent)
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For Assessee :	Assessee's Application on Record.
For Revenue :	Shri R.K. Gupta, Sr. D.R.

Date of Hearing :	20.05.2021
Date of Pronouncement :	20.05.2021

ORDER

This appeal filed by the Assessee is directed against the Order of the Ld. CIT(A)-14, New Delhi, Dated 30.08.2019, for the A.Y. 2010-2011.

2. None appeared on behalf of the Assessee. However, assessee has filed a letter seeking permission to withdraw the appeal as the matter in issue has been settled under VIVAD SE VISHWAS SCHEME, 2020 and Form No.3

has already been issued by the Department. He has, therefore, sought permission to withdraw the appeal.

3. In view of the above, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 20.05.2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi, Dated 20TH May, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.